

File No. 10/17/2014-CLB
GOVERNMENT OF INDIA
COMPANY LAW BOARD
Paryavaran Bhawan, 3rd Floor, 'B' Block, CGO Complex, Lodhi Road,
New Delhi - 110003

Dated: 25.2.2014

TENDER NOTICE**Sub: Sale of old Staff Car-regarding.**

It, is proposed to sell of the following Maruti Esteem Staff Car on "as it is where it is basis"

S. No.	Registration Number	Model	Make
1	DL 2CM 5324	Maruti Esteem	2002

2. Sealed quotations are invited for the disposal of the aforesaid vehicle on the term and conditions mentioned below. Interested person to buy the aforesaid car are required to submit their highest quotations in the enclosed proforma, addressed to the Under Secretary, Company Law Board, New Delhi and is to be given in Company Law Board, 3rd floor, Paryavaran Bhawan, CGO Complex, New Delhi on or before 3.00 PM on 10.03.2014. The quotations received will be opened at 3.30 PM on the same day. The vehicle is available for inspection upto 3.00 PM on 10.03.2014.
3. The Interested bidders may submit their bid application alongwith an Earnest Money Deposit of Rs. 5000/- by way of Demand Draft drawn in favour of "Pay & Accounts Officer, Ministry of Corporate Affairs, New Delhi".
4. The quotations received in time will be opened in Room No. 314, Paryavaran Bhawan, New Delhi. The Bidders of their representative (not more than one) may be present, if they so desire, at time of opening of quotations.
5. The sale will be governed by the following conditions:
 - (i) The successful bidder will be required to deposit the balance bid amount after deducting earnest money of Rs. 5000/- latest by 4.00 PM of 12.03.2014 by Demand Draft drawn in favour of "Pay and Accounts Officer, Ministry of Corporate Affairs".
 - (ii) The delivery of the sold vehicle will be given only after clearance of Demand Draft and after the successful bidder submits documentary evidence in support of residential status (Ration Card/Voter Identity Card in case of individual and Registration Certificates in case of firms etc.)
 - (iii) The sold vehicle shall have to be removed by the successful bidder immediatly at his own expenses.
 - (iv) The vehicle will be disposed off on "as is where is basis" and no guarantee for its wortheness or quality will be given by this Board.
 - (v) The successful bidder will also be responsible for getting the Registration certificate of the vehicle transferred in his name at his own cost expeditiously. The office will not be responsibility for any lapse on his part in this regard.
 - (vi) The successful bidder shall not be allowed to withdrawn his bid, failing which his earnest money will be forfeited.
 - (vii) The Secretary reserves the right to accept or reject any/all of the quotations without assigning any reason.

G.V. Subbaiah
 (G.V Subbaiah)

Under Secretary to the Government of India

To
 All Ministries / Departments of Government of India for placing in the Notice Board.

PROFORMA FOR OFFERING RATES FOR DISPOSAL OF OLD MARUTI ESTEEM CAR

NAME OF THE BIDDER	
ADDRESS	
TELEPHONE NUMBER	

Address should be complete and supported with the proof (attested copies of ration card, registration certificate, Voter I. card etc). The bidder should always be available for receiving communications at the given address.

I/we submit my/our highest quotation for the said car offered for sale by the Company Law Board, New Delhi.

S. No.	Registration Number	Model	Make	Amount in Figures and words
1.	DL 2CM 5324	Maruti Esteem	2002	Rs. Rupees

2. I/we may have very carefully read the term and conditions of this offer, particularly, regarding earnest money, and agree to abide by these in letter and spirit. The decision of the Under Secretary, Company Law Board, on any dispute arising out of the offer shall be binding on my/us.

3. I/we agree to the forfeiture of the earnest money if I/we fail to comply with all or any of the term and conditions in whole or in part as laid down in the tender enquire letter No. 10/17/2014-Company Law Board, dated 20.2.2014 which would constitute and have force of a contract between me/us and the Company Law Board, if I/we am/are declared a successful bidder.

4. I/We hereby undertake that the vehicle will be used for bonfide/lawful purpose only.

Place

Signature

Date

Name